GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:725 ANSWERED ON:04.08.2011 APPOINTMENT OF STATUTORY AUDITORS Rani Killi Krupa

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the statutory auditors of listed companies are appointed by the companies in its Annual General Meeting;
- (b) if so, the details thereof;
- (c) whether there is any proposal to have the statutory auditors appointed by a Regulatory Authority in respect of listed companies like in the cases of Banks and Government companies; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a) & (b): Yes, the statutory auditors of the companies incorporated under the Companies Act are appointed u/s 224 of the Act.
- (c): No, Madam.
- (d): N.A.